IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE ZIYAD RAHMAN A.A.

Thursday, the 5th day of November 2026 / 14th Karthika, 1948

WP(C) NO. 36632 OF 2026 (D)

PETITIONER:

HYDER ALI K, AGED 32 YEARS CHIEF EDITOR, NOCAP, ST.FRANCIS XAVIER CHURCH ROAD, KATHRIKKADAV, KALOOR, KOCHI, RESIDING AT KADAMANNA HOUSE, PALLATHADKA, KASARAGOD-, PIN - 671551

RESPONDENTS:

1. **UNION OF INDIA, REPRESENTED BY THE SECRETARY, MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY, ELECTRONICS NIKETAN, 6, CGO COMPLEX, LODHI ROAD, NEW DELHI, PIN - 110003**
2. **STATE OF KERALA, REPRESENTED BY THE SECRETARY, HOME DEPARTMENT, ROOM NO. 357A, 1ST FLOOR, MAIN BLOCK, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001**
3. **DIRECTOR GENERAL OF POLICE & STATE POLICE CHIEF, STATE POLICE HEADQUARTERS, VELLAYAMBALAM, THIRUVANANTHAPURAM, PIN - 695010**
4. **INSPECTOR GENERAL OF POLICE, CYBER POLICE HEADQUARTERS, PATTOM, THIRUVANANTHAPURAM, KERALA INDIA, PIN - 695004**
5. **META PLATFORMS INC, REPRESENTED BY CHIEF EXECUTIVE OFFICER/MANAGING DIRECTOR, UNIT 28 AND 29, THE EXECUTIVE CENTER, LEVEL 18, DLF CYBER CITY, BUILDING NO. 5, TOWER A, PHASE III GURGAON, PIN - 122002**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to

1. directing Respondents to produce the Impugned Order blocking the Facebook Page of NoCap and the connected records, and

2. staying the operation of the Impugned Order, and directing the respondents to reinstate NoCap’s Facebook’s Page, pending disposal of this Writ petition.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this courts' otrder dated 26/10/2026 and upon hearing the arguments of M/S.S.PRASANTH (AYYAPPANKAVU), VARSHA BHASKAR & MALAVIKA.K, Advocates for the petitioner, CENTRAL GOVERNMENT COUNSEL for respondent 1 and of GOVERNMENT PLEADER for respondents 2 to 4, the court passed the following:

W.P. (C.) No.36632 of 2026

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ZIYAD RAHMAN A.A., J.

W.P. (C.) No.36632 of 2026

Dated this the 05th day of November, 2026

ORDER

When the matter came up for consideration on 26.10.2026 the following interim order was passed.

> "Admit.
>
> The learned Central Government Counsel takes notice for the 1st respondent. The learned Government Pleader takes notice for the respondents 2 to 4. Issue notice by speed post to the 5th respondent.
>
> The learned Central Government Counsel as well as the learned Government Pleader shall get instructions as to whether any orders have been issued to the 5th respondent for blocking the online account of the Petitioner.
>
> Post on 05.11.2026."

2. Today, when the matter came up for consideration the learned Government Pleader upon instructions submitted that the instruction given to the 5th respondent, was only to remove certain hateful comments in some of the posts made by the petitioner and no instruction was given to block the Facebook page of the petitioner as such.

3. In the light of the above it is ordered that the petitioner shall be permitted to operate the Facebook page after

deleting the comments notified by the 3rd respondent or the officers subordinate to them. The necessary steps in this regard shall be taken by the 5th respondent and the petitioner may communicate the order to the 5th respondent.

I.A. No. 1 of 2026

Allowed.

The petitioner is permitted to substitute Ext.P7 uploaded along with the writ petition with the Ext.P7 produced along with this application.

Sd/-

ZIYAD RAHMAN A.A.
JUDGE

sjb/-